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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 55/7/NCLT/AHM/2017  
Gujarat High Court

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

Name of the Company: Religare Finvest Pvt. Ltd.  
V/s.  
V S Texmiles Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kalpesh R. Patel - Manjeet Singh	Advocate	Applicant	Manjeet Singh
2.	VS Texmiles Aditya A Gupta	Advocate	A. R. Gupta & Ass. Respondent Aditya Gupta	Aditya Gupta

**ORDER**

Learned Advocate Mr. Manjeet Singh i/b Learned Advocate Mr. Kalpesh Patel present for Financial Creditor/ Applicant. Learned Advocate Aditya Gupta present for Respondent.

Objections filed.

At request of both sides, list the matter on 28.07.2017 for hearing before admission.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 26th day of July, 2017.